

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 308
57/252(ND)/2023

IN THE MATTER OF:

Income Tax Officer Petitioner/Applicant
Vs.
ROC & Ors. (M/s. Avouch Inframart Pvt. Ltd.) Respondent

Order under Section 252

Order delivered on 12.02.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Intervener :
For the Income Tax : Adv. Sanjay Kumar, Adv. Easha & Adv. Hemlata
Department : Rawat.

ORDER

One week time granted to the Appellant to file proof and Affidavit of service as well as assessment order and demand notice in compliance with the order dated 09.10.2023.

List the matter on **08.04.2024**.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)